

**GOVERNMENT OF INDIA  
FINANCE  
LOK SABHA**

UNSTARRED QUESTION NO:3476  
ANSWERED ON:14.12.2012  
REPRESENTATION OF GROUP B OFFICERS IN CBEC  
Devappa Anna Shri Shetti Raju Alias

**Will the Minister of FINANCE be pleased to state:**

- (a) Whether the Apex Court has directed the Central Board of Excise and Customs to give just and fair representation to three feeder category officers from Group-B to Group-A (Assistant Commissioner);
- (b) if so, the details thereof and the action taken thereon till date;
- (c) The other relevant standing guidelines related to framing/revising/amending such recruitment and promotion rules issued in this regard by the Department of Personnel and Training (DoP&T) along with the extent of compliance of the same during the last fourteen years, and
- (d) The reasons for non-compliance of the same if any and action taken thereon?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S.S. PALANIMANICKAM)

(a) to(d): Yes, Madam The Apex Court in their Judgment dated 03.08.2011 in Civil Appeal 1198 of 2005. (S.P. Dudeja & others vs. Union of India & Ore) inter-alia directed the Union of India to amend / revise the Recruitment Rules including altering the existing ratio to secure just and fair representation of all the 3 feeder categories for promotion to the post of Assistant Commissioner. In compliance with the said order dated 03.08.2011 of the Apex Court, the Indian Revenue Service (Customs & Central Excise), Group Rules, 2012 were notified on 13th September, 2012 in supersession of the Indian Customs and Central Excise Service Group `A` Rules, 1987, after consideration of the representations from the Associations of the feeder cadres for promotion to the post of Assistant Commissioner, as directed by the Apex Court and following due procedures and relevant guidelines issued by the Department of Personnel and Training (DoP&T) The directions of the Apex Court have been complied with and the Apex Court has been duly appnsed of the position.